



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ८७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Yashwantrao Chavan Maharashtra Open University, *Kavi Kulaguru Kalidas Sanskrit Vishvavidyalaya* (University) and Maharashtra Public Universities (Amendment) Ordinance, 2022 (Mah. Ord. XIII of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Yashwantrao Chavan Maharashtra Open University, *Kavi Kulaguru Kalidas Sanskrit Vishvavidyalaya* (University) and Maharashtra Public Universities (Amendment) Ordinance, 2022 (Mah. Ord. XIII of 2022), published under the authority of the Governor.]

HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 24th November 2022.

MAHARASHTRA ORDINANCE No. XIII OF 2022.

AN ORDINANCE

further to amend the Yashwantrao Chavan Maharashtra Open University Act, 1989, the Kavi Kulaguru Kalidas Sanskrit Vishvavidyalaya (University) Act, 1997 and the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate

action further to amend the Yashwantrao Chavan Maharashtra Open University Act, 1989, the *Kavi Kulaguru Kalidas Sanskrit Vishvavidyalaya* (University) Act, 1997 and the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing;

Mah. XX
of 1989.
Mah.
XXXIII
of 1997.
Mah. VI
of 2017.

NOW THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

CHAPTER I

PRELIMINARY

Short title
and
commencement.

1. (1) This Ordinance may be called the Yashwantrao Chavan Maharashtra Open University, *Kavi Kulaguru Kalidas Sanskrit Vishvavidyalaya* (University) and Maharashtra Public Universities (Amendment) Ordinance, 2022.

(2) It shall come into force at once.

CHAPTER II

AMENDMENTS TO THE YASHWANTRAO CHAVAN MAHARASHTRA OPEN UNIVERSITY ACT, 1989.

Amendment
of section 10
of Mah. XX of
1989.

2. In section 10 of the Yashwantrao Chavan Maharashtra Open University Act, 1989 (hereinafter referred to as “the Open University Act”),—

Mah. XX
of 1989.

(1) in sub-section (1),—

(a) in clause (a),—

(i) for the words “a Committee” the words “a search-cum-selection committee” shall be substituted;

(ii) for sub-clause (i), the following sub-clause shall be substituted, namely :—

“(i) a member nominated by the Chancellor, who shall be a person of eminence in the sphere of higher education and shall be either an eminent scholar of national repute or a recipient of *Padma* Award in the field of education;”;

(iii) after sub-clause (iii), the following sub-clause shall be inserted, namely:—

“(iv) a member to be nominated by the Chairman, University Grants Commission;”;

(b) for clause (c), the following clause shall be substituted, namely :—

“(c) The members nominated on the committee shall be persons who are not connected in any manner with the University or any college or any recognized institution of the University;”;

(c) in clause (d), the word “three” shall be deleted;

(2) in sub-section (1D),—

(a) for clause (a), the following clauses shall be substituted, namely :—

“(a) be a person possessing highest level of competence, integrity, morals and institutional commitment ;

(a-1) be a distinguished academician, with a minimum of ten years of experience as a Professor in any university or ten years of experience in a reputed research or academic administrative organisation with proof of having demonstrated academic leadership;”;

(b) in clause (d), for the words “educational qualifications” the words “additional educational qualifications” shall be substituted;

(3) after sub-section (1F), the following sub-section shall be inserted, namely :—

“(1G) If a person selected by the Chancellor does not take over the charge of the post of Vice- Chancellor, the Chancellor may select another suitable person from the remaining persons from the panel or he may call for a fresh panel either from the same committee or after constitution of a new committee for the purpose, from such new committee.”.

3. For section 10A of the Open University Act, the following section shall be substituted, namely :—

Substitution of section 10A of Mah. XX of 1989.

“10A. It shall be the prerogative of the Vice-Chancellor to recommend a person to be the Pro-Vice-Chancellor to the Board of Management. The Board of Management shall, on the recommendation of the Vice-Chancellor, appoint a Pro-Vice-Chancellor for the University. The Pro-Vice-Chancellor shall be appointed for such terms and on such emoluments and other conditions of services and shall exercise such powers and perform such functions, as may be prescribed by the Statutes.”.

Pro-Vice-Chancellor.

CHAPTER III

AMENDMENTS TO THE KAVI KULAGURU KALIDAS SANSKRIT VISHVAVIDYALAYA (UNIVERSITY) ACT, 1997.

Mah. XXXIII of 1997. 4. In section 12 of the *Kavi Kulaguru Kalidas Sanskrit Vishvavidyalaya* (University) Act, 1997 (hereinafter referred to as “the *Sanskrit Vishvavidyalaya* (University) Act”),—

Amendment of section 12 of Mah. XXXIII of 1997.

(1) in sub-section (1),—

(a) in clause (a),—

(i) for the words “a Committee” the words “a search-cum-selection committee” shall be substituted;

(ii) for sub-clause (i), the following sub-clause shall be substituted, namely :—

“(i) a member nominated by the *Kuladhipati*, who shall be a person of eminence in the sphere of higher education and shall be either an eminent scholar of national repute or a recipient of *Padma* Award in the field of education;”;

(iii) after sub-clause (iii), the following sub-clause shall be inserted, namely :—

(iv) a member nominated by the Chairman, University Grants Commission;”;

(b) for clause (c), the following clause shall be substituted, namely :—

“(c) The members nominated on the committee shall be persons who are not connected in any manner with the university or any college or any recognised institution of the university;”;

(c) in clause (d), the word “three” shall be deleted;

(2) in sub-section (3A),—

(a) for clause (a), the following clauses shall be substituted, namely :—

“(a) be a person possessing highest level of competence, integrity, morals and institutional commitment;

(a-1) be a distinguished academician, with a minimum of ten years of experience as Professor in any University or ten years of experience in a reputed research or academic administrative organisation with proof of having demonstrated academic leadership;”;

(b) in clause (d), for the words “educational qualifications” the words “additional educational qualifications” shall be substituted;

(3) in sub-section (4),—

(a) before the existing proviso, the following proviso shall be inserted, namely :—

“Provided that, if a person selected by the *Kuladhipati* does not take over the charge of the post of the *Kulaguru*, the *Kuladhipati* may select another suitable person from the remaining persons from the panel or he may call for a fresh panel either from the same committee or after constitution of a new committee for the purpose, from such new committee.”;

(b) in the existing proviso, for the words “Provided, however, that” the words “Provided further that,” shall be substituted.

Amendment
of section 13
of Mah.
XXXIII of
1997.

5. In section 13 of the *Sanskrit Vishvavidyalaya* (University) Act, for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) It shall be the prerogative of the *Kulaguru* to recommend a person to be the *Sama-Kulaguru* to the *Vyavasthapana Parishad*. The *Vyavasthapana Parishad* shall, on the recommendation of *Kulaguru*, appoint a *Sama-Kulaguru* for the university.”.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA PUBLIC UNIVERSITIES ACT, 2016.

Mah. VI of 2017. **6.** In section 11 of the Maharashtra Public Universities Act, 2016 Amendment of section 11 of Mah. VI of 2017.

(1) in sub-section (3),—

(a) in clause (a),—

(i) for the words “a committee” the words “a search-cum-selection committee” shall be substituted;

(ii) for sub-clause (i), the following sub-clause shall be substituted, namely :—

“(i) a member nominated by the Chancellor, who shall be a person of eminence in the sphere of higher education and shall be either an eminent scholar of national repute or a recipient of *Padma* Award in the field of education;”;

(iii) after sub-clause (iii), the following sub-clause shall be inserted, namely :—

“(iv) a member nominated by the Chairman, University Grants Commission;”;

(b) for clause (c), the following clause shall be substituted, namely :—

“(c) The members nominated on the committee shall be persons who are not connected in any manner with the university concerned or any college or any recognized institution of that university;”;

(c) in clause (d), the word “three” shall be deleted;

(d) in clause (f),—

(i) for sub-clause (i), the following sub-clauses shall be substituted, namely :—

“(i) be a person possessing highest level of competence, integrity, morals and institutional commitment ;

(i-a) be a distinguished academician, with a minimum of ten years of experience as a Professor in any University or ten years of experience in a reputed research or academic administrative organisation with proof of having demonstrated academic leadership ;”;

(ii) in sub-clause (iv), for the words “educational qualifications” the words “additional educational qualifications” shall be substituted;

(2) in sub-section (4),—

(a) before the existing proviso, the following proviso shall be inserted, namely :—

“Provided that, if a person selected by the Chancellor does not take over the charge of the post of the Vice-Chancellor, the

Chancellor may select another suitable person from the remaining persons from the panel or he may call for a fresh panel either from the same committee or after constitution of a new committee for the purpose, from such new committee:";

(b) in the existing proviso, for the words "Provided that," the words "Provided further that," shall be substituted.

Amendment
of section 13
of Mah. VI of
2017.

7. In section 13 of the Public Universities Act, for sub-section (6), the following sub-section shall be substituted, namely :—

"(6) It shall be the prerogative of the Vice-Chancellor to recommend a person to be the Pro-Vice-Chancellor to the Management Council. The Management Council shall, on the recommendation of the Vice-Chancellor, appoint a Pro-Vice-Chancellor for the university."

Amendment
of section 109
of Mah. VI of
2017.

8. In section 109 of the Public Universities Act,—

(1) in sub-section (3), after clause (g), for the second proviso, the following proviso shall be substituted, namely :—

"Provided further that, with a view to extend the dates of making application for seeking Letter of Intent for opening new college or institution of higher learning, scrutiny of application by the Board of Deans and forwarding the same to the State Government and grant of Letter of Intent by the State Government, for the academic year 2023-2024, the day or dates referred to in clauses (a), (c) and (d) of sub-section (3) as specified in column (2) of the Table given below, shall be read as day or dates as provided in column (3) of the said Table :—

TABLE

Clauses	Day or dates provided in existing provision	Day or dates provided for Academic Year 2023-24
(1)	(2)	(3)
(a)	before the last day of September of the year preceding the year in which the Letter of Intent is sought.	on or before 15th January 2023
(c)	on or before 30th of November of the year in which such application is received by the university.	on or before 28th February 2023
(d)	on or before 31st January of the immediately following year after the recommendations of the university.	on or before 1st April 2023."

(2) in sub-section (4), after clause (d), for the second proviso, the following proviso shall be substituted, namely :—

"Provided further that, with a view to extend the date of making application for seeking permission to start a new course of study, subjects, faculties, additional divisions or satellite centers for the academic year

2023-24, the day or date referred to in clause (a) of sub-section (4) as specified in column (2) of the Table given below, shall be read as day or date as provided in column (3) of the said Table :—

TABLE

Clause	Day or date provided in existing provision	Day or date provided for Academic Year 2023-24
(1)	(2)	(3)
(a)	before the last day of September of the year preceding the year in which the permission is sought.	on or before 15th January 2023.”.

STATEMENT

Sections 10 and 10A of the Yashwantrao Chavan Maharashtra Open University Act, 1989 (Mah. XX of 1989), sections 12 and 13 of the *Kavi Kulaguru Kalidas Sanskrit Vishvavidyalaya* (University) Act, 1997 (Mah. XXXIII of 1997) and sections 11 and 13 of the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017) provides for eligibility criteria and constitution of Selection Committee for appointment of Vice-Chancellor and appointment of Pro-Vice-Chancellor.

2. The provisions of the eligibility criteria and constitution of Selection Committee for appointment of Vice-Chancellor and appointment of Pro-Vice-Chancellor have been modified subsequently by the University Grants Commission *vide* the University Grants Commission (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018 framed under the University Grants Commission Act, 1956 (3 of 1956).

3. The Supreme Court has recently in the cases of Gambhirdan K Gadhvi v/s State of Gujarat & Ors. (Writ Petition (Civil) No. 1525 of 2019) and Professor (Dr.) Sreejith P.S. v/s Dr. Rajasree M.S.& Ors. (Civil Appeal Nos. 7634-7635 of 2022), held that the eligibility criteria and appointment of Vice-Chancellor shall be always as per the relevant UGC Regulations and the State Act if not on a par with the UGC Regulations must be amended to bring it on a par with the applicable UGC Regulations and until then it is the applicable UGC Regulations that shall prevail.

4. The terms of Vice-Chancellors and Pro-Vice-Chancellors of certain universities in the State have already expired and new appointments are due.

5. In view of above, the existing provisions regarding appointments of Vice-Chancellors and Pro-Vice-Chancellors contained in the said State Acts relating to universities needs to be amended suitably so as to make them in consonance with the UGC Regulations.

6. Section 109 of the Maharashtra Public Universities Act, 2016 provides for certain time limits for various stages in the process of granting permission for opening new college or institution of higher learning, new course of study, subjects, faculties, additional divisions or satellite centers.

The time limits for various stages in the process of granting permission for opening new college or institution of higher learning, new course of study, etc., were extended for the academic year 2022-23. Due to which the procedure for permission for opening new college or new course, etc., from the academic year 2023-24 could not be carried out within the specified time limit therefor. Therefore, it is considered expedient to specify extended time limit for the same for the academic year 2023-24.

7. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the

Yashwantrao Chavan Maharashtra Open University Act, 1989, the *Kavi Kulaguru Kalidas Sanskrit Vishvavidyalaya* (University) Act, 1997 and the Maharashtra Public Universities Act, 2016, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 24th November 2022.

BHAGAT SINGH KOSHYARI,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

VIKAS CHANDRA RASTOGI,

Principal Secretary to Government.